

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 228/97

THURSDAY, THIS THE 13TH DAY OF FEBRUARY, 1997

C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K. Appu S/o Kochumani
Manjadi Vadakkekara Puthen Veedu,
Parassuvaikal, Parassala,
Trivandrum District.
2. P. Krishnamma W/o Appu
Manjadi Vadakkekara Puthen Veedu,
Parassuvaikal, Parassala,
Trivandrum District.
3. J. Prasanna W/o Krishnan Nair
Kilianickalmela Puthen Veedu,
Parassuvaikal, Parassala,
Trivandrum District.

..Applicants

By Advocate Mr. T.C. G. Swamy

Vs.

1. Union of India through the General Manager,
Southern Railway,
Headquarters Office, Park Town P.O.
Madras-3.
2. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

..Respondents

By Advocate Mr. K. Karthikeya Panicker

The application having been heard on 13.2.97, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants who are post 1981 retrenched casual labourers, are aggrieved by the fact that they are not being re-engaged. They made representations claiming re-engagement in preference to Project casual labourers. Finding no response, they have filed this application for a direction to the respondents to consider the representations made by them in this behalf.

2. When the application came up for admission today, Shri

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K. Karthikeya Panicker, counsel appearing for the respondents stated that the respondents will consider the representations at Annexure A5, A6 and A7 within a reasonable time frame in the light of the relevant rules and instructions and pass appropriate orders.

3. In the light of the submission of the learned counsel, we admit and dispose of the application directing the respondents to consider the representations A5, A6 and A7 made by the applicants in the light of the rules/instructions/rulings in that behalf and to communicate speaking orders to the applicants within two months from the date of receipt of a copy of this order.

4. There shall be no order as to costs.

Dated the 13th February, 1997.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

A. V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A5: A true copy of the representation dated 20.8.96 submitted by the first applicant to the second respondent.
2. Annexure A6: A true copy of the representation dated 21.8.96 submitted by the second applicant to the second respondent.
3. Annexure A7: A true copy of the representation dated 21.8.96 submitted by the third applicant to the second respondent.

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